

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)**

**CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16 .11.2023 AT After Court-1 hearings

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (IBC)/1767/2023 in Company Petition IB/170/2022
<b>NAME OF THE COMPANY</b>	
<b>NAME OF THE PETITIONER(S)</b>	State Bank of India
<b>NAME OF THE RESPONDENT(S)</b>	Nagamalleswara Rao
<b>UNDER SECTION</b>	95 of IBC

**ORDER**

**IA (IBC)/1767/2023**

**Present:** Ld. Counsel Ms. Vazra Laxmi for the Applicant.

This application has been filed by Resolution Professional for extension of the timeline by 30 days w.e.f. 16.11.2023 to 15.12.2023 to submit the Resolution Professional report on repayment plan u/s 112. Keeping in view, the submissions made in the application, the period is extended by 30 days. Accordingly, this application is allowed and disposed of.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**